

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 30466/2018

(Arising out of impugned final judgment and order dated 27-02-2017 in WA No. 64053/2015 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

HRISHI KESH PANDEY (DEAD) THR. LRS. & ORS. Respondent(s)
(IA No. 156351/2018 - CONDONATION OF DELAY IN FILING and IA No. 156354/2018 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS)

Date : 05-01-2022 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Ms. GarimaPrashad, Sr.Adv/AAG
Mr. Vishnu Shankar Jain, AOR

For Respondent(s) Mr. Ilin Saraswat, Adv.
Ms. Asmita Kumar, Adv.
Ms. Ilma Saifi, Adv.
Ms. Swati Jain, Adv.
Mr. Mushtaq, Adv.
Mr. M. M. Kashyap, AOR

UPON hearing the counsel the Court made the following

O R D E R

In terms of letter circulated by learned counsel for the respondents seeking adjournment on the ground of filing counter affidavit, list the matter on 04.02.2022.

(MEENAKSHI KOHLI)
ASTT. REGISTRAR-cum-PS

(VIDYA NEGI)
COURT MASTER